

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
07-05-2024 AT 10:30 AM**

**CP(IB) No.661/7/HDB/2018  
AND  
IA (IBC) 968/2024 in CP(IB) No.661/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

Mr. Umesh Purshottam Jethwani  
(M/s. Meena Jewellers Pvt Ltd)

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA (IBC) 968/2024**

Learned Counsel Ms Aishwarya, for applicant present through Video Conference. This IA regards to the facts of the case we don't find any urgency. **Hence, this application is dismissed**, however if the IA under e-filing No 1057/2024 is in order. Let it be listed in the normal course on 10.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**